

- (b) Dacoities — 7  
Murders — 6  
Robberies — 35

(c) Loss sustained by:

(i) Passengers Rs. 7,86,808.

(ii) Railways Rs. 160.

(d) 1. State Governments were requested to instruct the police to exercise greater vigilance on undesirable characters moving on the railways and arrange full protection.

2. Reservation of accommodation for G.R.P. escort is being made in the centre of the train, wherever possible next to ladies compartment.

3. Door latches, bolts, internal catches on window shutters and expanded metal on lavatory windows are provided in Air Conditioned, First, Second and III Class (ladies compartments).

4. Conductors and TTEs have instructions to pay special attention to lady passengers, particularly when travelling alone and to ensure that safety devices are in working order.

रेल गाड़ी में पुलिस अफसर की हत्या

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\*८०१. { श्री प्रकाश वीर शास्त्री :  
श्रीमती लक्ष्मीबाई महमद :

क्या रेलवे मंत्री यह बताने की हवा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय रिजर्व पुलिस की प्रथम बटालियन के कमाण्डेंट श्री ए० पी० बन्ना की ८ अक्टूबर, १९५६ को जीलवाड़ा और चित्तौड़गढ़ के बीच चलती गाड़ी में हत्या कर दी गयी ?

(ख) यदि हाँ, तो क्या हत्यारे और हत्या के कार्यों का कुछ पता लग सका है; और

(ग) इस प्रकार की घटनाएँ अबिष्य में न हों इसके लिये रेलवे मंत्रालय क्या व्यवस्था कर रहा है ?

रेलवे उपमंत्री (श्री लक्ष्मीबाई खाँ) :

(क) जी हाँ ।

(ख) इस हत्या के लिये तीन आदमी जिम्मेदार पाये गये हैं जिन्हें अभी हाल में एक डकैती के मामले में गिरफ्तार किया गया है । उनमें से एक ने बयान दिया है कि जब श्री बन्ना जगें और उन्होंने देखा कि उनके साथ का मुसाफिर उनका सामान चुरा रहा है, तो उन्हें छुरा भोंक कर मार दिया गया ।

(ग) जब सदाशय मुसाफिरों (bonafide passengers) के रूप में सफर करने वाले इस तरह की वारदात करें तो उनके बारे में पहले से जान लेना और उनका रोकना मुश्किल है ।

Some Hon. Members: The answer in English may also be read.

Mr. Speaker: Yes.

[Shri Shah Nawaz Khan: (a) Yes, Sir.

(b) Three persons arrested recently in a robbery case have been found responsible for this murder. According to the statement made by one of them the deceased was stabbed to death when he woke up to find his co-passenger committing theft of his belongings.

(c) It is difficult to forestall and prevent such incidents when committed by persons travelling as bonafide passengers.]

श्री त्यागी : प्रश्नों के वक्त में कैसे रुक जाता था जो आपके लिये रोकना मुश्किल हो गया है ?

श्री शाहनवाज खाँ : उनको पकड़ लिया गया है । जिसने यह वारदात की है उसको पकड़ लिया है ।

श्री त्यागी : फिर आपने यह कैसे कहा कि उनका रोकना मुश्किल होता है ?

श्री शाहनवाज खाँ : पहले से पकड़ना मुश्किल होता है ।

Shri P. C. Berosah: While there has been an increase in the railway crimes, may I know why Govern-

ment have thought it proper to blank off the alarm chain apparatus in certain trains?

**Shri Shah nawas Khan:** We have been forced to blank off the alarm chains in some trains because the incidence of the pulling of alarm chains was very high in the particular sections.

**Shri Hem Raj:** In view of the fact that the jurisdiction of the railway police extends only to the precincts of the railway, and that the railway department counts on the responsibility of the civil police also, may I know how the co-ordination is made by the railway department and the civil police for early tracing of crimes in the railways?

**Shri Shah nawas Khan:** By close and constant co-operation among the railway protection force, the GRP and the district police.

**Shri Hem Raj:** In view of the fact that, at present, the crimes are increasing instead of decreasing, in spite of the fact that the railway protection force is also functioning, may I know how these crimes are not being checked?

**Shri Shah nawas Khan:** It is in keeping with the general pattern in the country. (Interruption).

**Shri Tyagi:** Sir, I want a clarification. What does the hon. Minister mean by pattern? Is it because we have adopted a democratic pattern that crime is increasing or is it the pattern of Ministership that is responsible for this?

**Mr. Speaker:** Order, order. The hon. Minister is in charge, not of the general administration in this country, but in charge of the railways. The railways are his particular concern. People are encouraged or invited to travel in railways. The railways are the monopoly of the Government. No other man can start a railway. When the monopoly is in the hands of Government, is this the answer that the Government should give? People are invited to travel by trains, and no other man or body of persons can start a railway. The

railways are in the hands of Government, and the answer that has now been given is, "it is the general pattern" and so on. I am really surprised at the answer. Hon. Members want to know the steps taken by Government to check the crimes. They want to know why there should be an increase, instead of the number of crimes remaining at least at the same stage as they were before. Of course, hon. Members need not pursue the question in a general way.

**Shri Tyagi:** But they must confess their failure with regard to this matter.

**Mr. Speaker:** Order, order. It would not solve the problem. The question is, why there should be an increase in the number of crimes.

**Shri Shah nawas Khan:** For one thing, crimes have not increased. I deny that crimes on the railways generally are on the increase. It is not so. Crime may have increased on certain railways but it is wrong to say that there is a general increase in the number of crimes over all the railways. That is not so.

**Mr. Speaker:** Even in some railways, the question is, what is the need for an increase, and what are the steps taken by Government to check the crimes. Is not any passenger who gets into a train entitled to ask for protection, and if he complains that there is an increase in crime somewhere, even that "somewhere" must be plugged. What are the steps that are taken in this regard?

**Shri Shah nawas Khan:** The step that we have taken is to request the State Governments, because the maintenance of law and order is the responsibility of State Governments and the GRP.

**Mr. Speaker:** Is it the duty of the State Governments to keep law and order inside the trains also? Is it the State Governments' responsibility?

**Shri Shah nawas Khan:** Yes, Sir. It is of the Government Railway Police (Interruptions).

**Shrimati Masida Ahmed:** It is a genuine fact that crimes on the railways are increasing during the current year. In view of the growing insecurity in railway travelling, may I know what protective measures are taken by the Railway Protection Force and the number of miscreants arrested by them so far?

**Shri Shah nawas Khan:** I would like to make the position clear. The Railway Protection Force is responsible only for the protection of railway property and property entrusted to its care. The Government Railway Police, which comes under the jurisdiction of the State police, is responsible to ensure safety of travelling passengers in trains. I want to make that quite clear.

**Mr. Speaker:** I am surprised. Let this question of law be decided. My view has been different. Of course, if the culprit escapes into the country, the State police will pursue him. But so far as crimes committed within the train are concerned, is it the duty or the obligation of the local police to appoint so many persons to look after it? The Minister will kindly consider and ascertain the legal opinion regarding this.

**Dr. Ram Sabhag Singh:** Even if we assume that it is the responsibility of the State Government to take care of the railway passengers, may I know whether the Railway Ministry has approached the State Governments or requested the Home Ministers and the Chief Ministers of the States to take adequate precautionary measures? The Minister says only in some zones it is on the increase, viz. Western, North-Eastern and Northern Railways. The Eastern Railway also passes through this. So, out of 7 zones, in 4 zones, the law and order condition has become very bad. May I know whether they have approached the State Governments to give them adequate power to restore law and order in the railways?

**Mr. Speaker:** What he means is this. When the railways undertake the

liability of taking passengers, is it not their obligation to take them safe? Why not they themselves take the power? It is a suggestion that is made. The hon. Minister of Railways said the other day that from time to time he will hold conferences with the Members and call for suggestions. He offered to do so. So far as this matter is concerned, hon. Members will talk to him and if anything more has to be done in this House, we shall do it.

**Shri Tyagi:** I only want to submit that if the Government is feeling that the crime on railways is on the decrease, the nation would be shocked to know it. There is no hope of any improvement if that is the complacency of Government. I am afraid it is not on the decrease; on the other hand, it is on the increase. During the British days, we had never seen dacoities committed in the trains, passengers shot at pistol-point, etc.

**Mr. Speaker:** We are having a general discussion on this matter now.

**Shri S. M. Banerjee:** Let us have a discussion on this.

**Shri Sonavane:** On a point of order, Sir. The hon. Member, Shri Tyagi, said that no such things took place in the British regime. Is that statement correct? Can he make such a wrong statement?

**Mr. Speaker:** There is no point of order in this. He thinks similar things did not happen when the previous regime was here. It is a matter of opinion. Let me proceed to the next question. Hon. Members know how to move this House.

**Shri S. M. Banerjee:** I move . . .

**Mr. Speaker:** I cannot take notice of oral motions like this.

**Delay in Recruitment of Railwaymen**

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\*822. { Shri Harish Chandra Mathur:  
Shri Hem Raj:

Will the Minister of Railways be pleased to state: ..

(a) whether delays in recruitment on railways have been brought to his notice;